## ORISSA REGULATION No. 1 OF 1951

## THE ORISSA MONEY-LENDERS (APPLICATION OF CERTAIN PROVISIONS) REGULATION, 1950

Received the assent of the President on the 7th January 1951 first published in an extraordinary issue of the Orissa Gazette, dated the 15th January 1951]

## A REGULATION

TO APPLY CERTAIN PROVISIONS OF THE ORISSA MONEY-LENDRES.

ACT, 1939

WHEREAS it is expedient to apply sections 4, 5, 6, 7, 8, 18 and 19 of the Orissa Money-Lenders Act, 1939 to Koraput, Orissa Act Ganjam Agency and the Khondmals which are for the time being Scheduled Areas within the State of Orissa;

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 read with sub-paragraph (3) thereof of the Fifth Schedule to the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Regulation:—

Short title, extent and commencement.

- 1. (1) This Regulation may be called the Orissa Money. Lenders (Application of Certain Provisions) Regulation, 1950
- (2) It shall apply to Koraput, Ganjam Agency and the Khondmals.
  - (3) It shall come into force at once.

Application
of certain
sections of
Orissa
MoneyLenders
Act, 1939
to Koraput,
Ganjam
Agency and
Khondmals.

2. Sections 4, 5, 6, 7, 8, 18 and 19 of the Orissa Money-Lenders Act, 1939 shall apply to Koraput, Ganjam Agency Orissa Acand the Khondmals.